

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

Petition No. 547/TT/2014& 386/TT/2014

Dated: 20/10/2016

To

Chief Engineer (Commercial),  
Damodar Valley Corporation  
DVC Towers, VIP Road  
Kolkata - 700054

Sir,

Subject: - **Petition No. 547/TT/2014** - Trueing up of tariff of Transmission & Distribution system activities of DVC network for the period from 1.4.2009 to 31.03.2014 **and**

**Petition No. 386/TT/2014** - Approval of tariff of Transmission & Distribution system activities of DVC network for the period from 1.4.2014 to 31.03.2019

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With reference to the above petitions, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on affidavit, with advance copy to the respondents/beneficiaries:-

**Petition No. 547/TT/2014**

- (a) Certificate of the Regional Inspectorial Organization for energization of the balance assets under Regulation 43 of the CERC (Measures relating to safety & electric Supply) Regulations, 2010 for the period 2009-14;
- (b) Certificate of the Regional Inspectorial Organization for energization of 33 kV S/s Bokaro steel city under Regulation 43 of the CERC (Measures relating to safety & electric Supply) Regulations, 2010 pertaining to the period 2004-09 as claimed in this petition;
- (c) Clarification as to why disposal of assets as specified under some items claimed in additional capital expenditure are not to be considered as de-capitalization.

**The above Information shall be submitted, with advance copy to the respondents on or before 25.10.2016**

**Petition No. 386/TT/2014**

- (a) Documentary evidence in support of approval of projected additional capital expenditure for the period 2014-19;
- (b) Technical report/OEM certificate in justification of the additional capital expenditure claimed in respect of assets under replacement.
- (c) Any other relevant documentary evidence in justification of the claims for additional capital expenditure.

The above Information shall be submitted, with advance copy to the respondents on or before 4.11.2016.

In case the above said information is not filed within the specified date, the petition shall be disposed of based on the documents available on record.

Yours faithfully,

*Sd/-*

(B. Sreekumar)  
Deputy Chief (Legal)